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No. 7] HYDERABAD, TUESDAY, MARCH 18, 2025.

TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 18th March, 2025.

L. A. BILL No. 7 OF 2025.

A BILL FURTHER TO AMEND THE TELANGANA ADVOCATES' CLERKS' WELFARE FUND ACT, 1992.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

 (1) This Act may be called the Telangana Advocates' Clerks' Welfare Fund (Amendment) Act, 2025. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

Amendment of section 12. Act No.13

of 1992.

- 2. In the Telangana Advocates' Clerks' Welfare Fund Act, 1992 (hereinafter referred to as the principal Act), in section 12,-
- (1) in sub-section (1), for the words "hundred rupees" the words "**two hundred and fifty rupees**" shall be substituted.
- (2) in sub-section (2), for the words "hundred rupees" the words "two hundred and fifty rupees" shall be substituted.

Amendment of section 12-A.

- 3. In the principal Act, in section 12-A,-
- (1) in sub-section (1), for the expressions "Rs.100/-", "Rs.86/-", and "Rs.14/-", the expressions "Rs.250/-", "Rs.215/-" and "Rs. 35/-" shall respectively be substituted.
- (2) in sub-section (2), after the word "apportioned", the words and expression "@14% and 86% respectively" shall be inserted.

STATEMENT OF OBJECTS AND REASONS

The Telangana Advocates' Clerks' Welfare Fund Act, 1992 (Act No.13 of 1992) was enacted to benefit the clerks of the Advocates in the State by providing for, Welfare measures like payment of a fixed amount on cessation from employment, policies of Group Life Insurance, Provident Fund, medical facilities and to give monetary assistance to the dependents in the event of the death of Advocates' Clerks.

The said Act contemplates for 'Constitution of Advocates' Clerks' Welfare Fund' to meet the above requirement.

There has been constant demand for enhancement of benefits payable to the Advocates' Clerks.

Having taken into consideration the demands of the Advocates' Clerks and the request of the Chairman of the Bar Council of Telangana and Ex-Officio Chairman, Telangana Advocates' Clerks' Welfare Fund, Hyderabad Government have decided to enhance the Stamp value of the "Nyayavadula mariyu vari Gumasthala Samkshema Nidhi" from Rs.100/- to Rs.250/- along with consequential changes by amending the Telangana Advocates' Clerks' Welfare Fund Act, 1992 (Act No.13 of 1992), by way of legislation.

This Bill seeks to give effect to the above decision.

A. REVANTH REDDY, Chief Minister.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1 (2) of the Bill authorise the Government to issue notification in respect of matters specified therein and generally to carry out the purposes of the Act and notification issued which are intended to cover matters mostly of procedure in nature.

The above position of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

A. REVANTH REDDY, Chief Minister.

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND THE CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

The Telangana Advocates' Clerks' Welfare Fund (Amendment) Bill, 2025, after it is passed by the State Legislature, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

A. REVANTH REDDY, Chief Minister.

Dr. V. NARASIMHA CHARYULU, Secretary to State Legislature.